

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

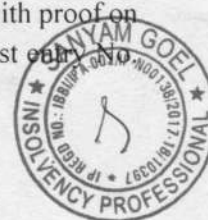
FOR THE ATTENTION OF THE CREDITORS OF HARYANA TELECOM LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Haryana Telecom Limited
2.	Date of incorporation of Corporate Debtor	03/04/1987
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies-Chandigarh
4.	Corporate Identification No. of Corporate Debtor	U32109CH1987PLC031464
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered and Principal Office: SCO No. 175-176, Sector 8C, Madhya Marg, Chandigarh- 160009 Factory Address: Village Kheri Sadh, District Rohtak, State-Haryana, Pin Code: 124021
6.	Insolvency commencement date in respect of Corporate Debtor	07/02/2020
7.	Estimated date of closure of insolvency resolution process	05/08/2020 i.e. 180 days from the date of commencement of CIRP being 07.02.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sanyam Goel Reg. No. IBBI/IPA-002/IP-N00138/2017-18/10397
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Unit No. 110, First Floor, JMD Pacific Square, Sector 15, Part II, Gurugram, Haryana-122001 E-mail: goelsanyam@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Unit No. 110, First Floor, JMD Pacific Square, Sector 15, Part II, Gurugram, Haryana-122001 E-mail: cirp.htl@gmail.com
11.	Last date for submission of claims	21/02/2020 i.e. 14 days from the date of commencement of CIRP being 07.02.2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No class of Creditor could be determined at this stage
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: Unit No. 110, First Floor, JMD Pacific Square, Sector 15, Part II, Gurugram, Haryana-122001

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Haryana Telecom Limited on 07/02/2020.

The creditors of Haryana Telecom Limited, are hereby called upon to submit their claims with proof on or before 21/02/2020 to the interim resolution professional at the address mentioned against entry No. 10.

Sanyam Goel



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of following specified forms:

Form B for claims by Operational Creditors except Workmen and Employees;

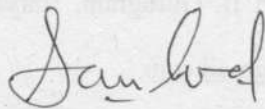
Form C for claims by Financial Creditors;

Form CA for claims by Financial Creditors in a Class (under the Real Estate Project)

Form D for claims by workmen and Employees;

Form E for claims by Authorized Representatives of Workmen and Employees

Form F for claims by Creditors other than Financial Creditors and Operational Creditors.



Sanyam Goel
Interim Resolution Professional
Reg. No. IBBI/IPA-002/IP-N00138/2017-18/10397

Date : 07.02.2020

Place: Gurugram

